

W.P.(MD) No.10095 of 2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS

WEB COPY

DATED: 16.04.2026

CORAM :

THE HONOURABLE MR. SUSHRUT ARVIND DHARMADHIKARI,
CHIEF JUSTICE

AND

THE HONOURABLE MR.JUSTICE G.ARUL MURUGAN

W.P.(MD) No.10095 of 2026

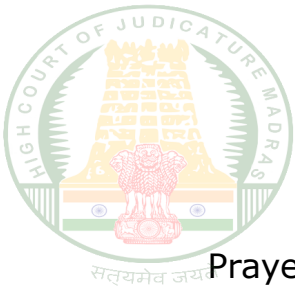
K. Abdul Vahabudeen
S/o. A. Kaja Movunudeen
No. 79, O.A.(Drivers) Colony
N.G.O. 'B' Colony
Tirunelveli.

Petitioner(s)

Vs

1. The Chief Election Commissioner
Election Commission Of India,
Nirvachan Sadhan
New Delhi.
2. The State Chief Election Commissioner
Tamil Nadu
Fort St. George
Chennai - 09.
3. The Chief Secretary
Government of Tamil Nadu
Fort St. George
Chennai - 09.

Respondent(s)



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Prayer : Petition filed under Article 226 of the Constitution of India seeking a writ of Mandamus by directing the 1st and 2nd respondents to issue necessary notification for enabling the college students entitled to vote and studying in various colleges in Tamil Nadu from their distant polling stations to give their votes by postal ballot in the forthcoming Tamil Nadu Assembly Election scheduled to be taken place on 23.04.2026 forthwith in terms of section 60(c) of the Representation of the People Act 1951.

For Petitioner(s): Mr. R.Anand
(Through Video-conferencing)

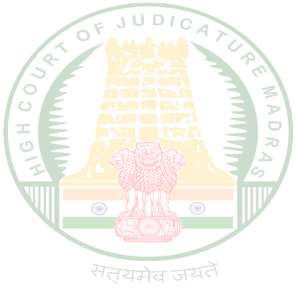
For Respondent(s): Mr. Niranjana Rajagopalan
Standing Counsel for R1 & R2
Mrs. E.Ranganayaki
Addl. Government Pleader for R3

ORDER

(Order of the Court was made by
the Hon'ble Chief Justice)

In this writ petition, petitioner seeks a direction to respondents 1 and 2 to allow the students, who are away from home, to cast their vote through postal ballot.

2. The above issue is pending before the Hon'ble Supreme Court in *W.P.(Civil) No.52 of 2026 (Jayasudhagar J v. Union of India)*, wherein, notice was ordered on 28.01.2026.



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3. In view of the fact that the issue herein is identical to the issue pending before the Hon'ble Supreme Court, this petition need not be kept pending. Petitioner shall await the outcome of W.P. (Civil) No.52 of 2026.

4. Petition is disposed of. There shall be no order as to costs.

(SUSHRUT ARVIND DHARMADHIKARI,CJ) (G.ARUL MURUGAN,J)
16.04.2026

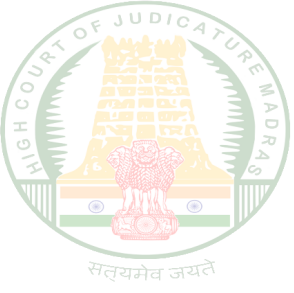
Index : Yes/No
Neutral Citation : Yes/No

kpl

To

1. The Chief Election Commissioner
Election Commission Of India,
Nirvachan Sadhan, New Delhi.
2. The State Chief Election Commissioner
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Chennai - 09.
3. The Chief Secretary
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THE HON'BLE CHIEF JUSTICE
AND
G.ARUL MURUGAN,J.

(kpl)

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